

DIVISION BENCH
COURT - II

M-1

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/346(KB)2022
IA(I.B.C)/1323(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter is not on Board today. Upon mentioning by the Ld. Counsel, this matter is taken up on Board today.
2. In the Order dated **11th July, 2024** some typographical errors have brought to our notice and, therefore, the same are amended as under: -
 - a. In **para no. 2**, inadvertently written as "*Since proposal given by the Corporate Debtor is under consideration*" is deleted from Order dated 11th July, 2024.
3. Rest of the order shall remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

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DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
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**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
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Mr. Jishnu Saha, Sr. Adv.] For Financial Creditor
Mr. Sankarsan Sarkar, Adv.
Mr. Aditya Kanodia, Adv.
Mr. Tannoy Sett, Adv.

Mr. Abhrajit Mitra, Sr. Adv.] For Corporate Debtor
Mr. Jishnu Chowdhury, Adv.
Mr. Shyama Prasad Chatopadhyay, Sr. Adv.
Mr. Zeeshan Haque, Adv.
Mr. Tanay Agarwal, Adv.
Mr. Ram Maroo, Adv.

ORDER

1. Ld. Sr. Counsels/Ld. Counsels for the parties present.
2. Since proposal given by the Corporate Debtor is under consideration, post this matter for further hearing on **12.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**